

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 39
TP (IBC)- 87(PB)/2021
(Old CP No. IB613/CHD/HRY/201 9

IN THE MATTER OF:

Nulife Hospital Through its sole Propreitor Lt. Sh. Petitioner/Applicant
Harish Kumar (Through its LR'S)

v.

NCR Healthways Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Appearance not marked
For the Respondent : Mr. Chandan Dutta, Adv.

ORDER

RA-158/2023

Ld. Counsels for the parties appeared physically.

At request and with consent of the parties, list the matter before the Regular (Principal) Bench for a physical hearing **on 08.05.2024.**

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)